

SLP(C)No. 16927 OF 2001

ITEM No.21

Court No. 8

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16927/2001

(From the judgement and order dated 19/03/2001 in MFA 859/90
of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. SARASWATH FILMS

Petitioner (s)

VERSUS

REGIONAL DIRECTOR, E.S.I. CORPORATION

Respondent (s)

(With prayer for interim relief)
With

SLP(C)No.17227/2001

Date : 08/10/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr.VA Mohta,Sr.Adv.
Mr.VB Saharya,Adv.
M/s Saharya & Co.,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.SP2
.....L.....I.....T.....T.....T.....T.....T.....J
Heard Shri V.A. Mohta learned senior counsel for
the petitioner.
Issue notice to the respondent returnable by six
weeks. No prosecution will be launched against the
petitioner for non-compliance of the order under
challenge, until further orders.

.SP1

(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master